

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
O.A.NO.949/95

Hon'ble Shri P.T.Thiruvengadam, Member(A)

New Delhi, this 2nd day of June, 1995

Shri Ansuya Prasad  
s/o Late Shri Narain Dutt  
Peon, Ram Manohar Lohia Hospital  
New Delhi. .... Applicant

(By Shri Debasis Mishra, Advocate)

Versus

Union of India-through:

The Directorate of Estate  
4th Floor 'C' Wing  
Nirman Bhawan  
New Delhi - 100 001.

The Director General (News)  
News Service Division  
All India Radio  
New Delhi - 110 001. .... Respondents

(None present)

ORDER (Oral)

This OA has been filed for a direction that normal licence fees should be charged for the Quarter occupied by the applicant till he is allotted another quarter consequent to his being rendered surplus from Delhi Milk Scheme and being appointed in one of the officers of the Central Government.

2. OA No.115/94 was earlier filed by the applicant seeking this relief among others. This OA has already been disposed of on 10.2.1994 with certain directions. In the circumstances, this OA cannot be entertained and is accordingly dismissed. No costs.

P.T.T.

(P.T.THIRUVENGADAM)  
MEMBER(A)

/RAO/